

(ख) क्या यह सच है कि "भलीबाबा" पाकिस्तान, अफगानिस्तान और अन्य देशों का दौरा भी अपनी कार से करता है और थोखली मुतियों के निर्यात के बहाने से तस्करी करता है; और

(ग) क्या यह भी सच है कि "भलीबाबा" के विरुद्ध लक्ष्मण झूला पुलिस स्टेशन में जट्टस, हैड कांस्टेबल पर घातक हमला करने और बाबा बुधमणि को गम्भीर रूप से पीटने की रिपोर्ट दर्ज कराने तथा उस पर आरोप लगाने के वावजूद ये मामले दबा दिये गये और "भलीबाबा" के विरुद्ध कोई कार्यवाही नहीं की गई?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवान्णा) : (क) और (ख) ये विदेशी राष्ट्रिक वेध यात्रा पारपत्रों पर भारत आये थे और इन्होंने दावा किया है कि वे "सत्वा एम्बेसी" नामक संस्थान, योग अनुसंधान घर्मसंघ लक्ष्मण झूला (हिमालय), बारास्ता ऋषिकेश में योग का अध्ययन/अभ्यास/अध्यापन कर रहे हैं। सर्वश्री अलरिच सचूल्ज, अटन बोल्ग और श्रीमती सुसान क्रिस्टोफर बूली उर्फ देवी शक्ति राठोड़ के आवेदन पत्र संबंधित प्राधिकारियों के परामर्श के साथ विचाराधीन है। संस्थान और सहवासियों के विरुद्ध अनेक आरोप लगाये गये हैं लेकिन अब तक की गई जांच पड़ताल से यह आरोप सिद्ध नहीं हो सके। पाकिस्तान और अफगानिस्तान की सड़क से यात्रा करने की कोई रिपोर्ट प्राप्त नहीं हुई है। राज्य सरकार से श्री हैस डार्टर के मामले में आवश्यक कार्यवाई करने के लिये कहा गया है, जिसने आवास वृद्धि के लिये केन्द्र सरकार को आवेदन नहीं किया प्रतीत होता है।

(ग) राज्य सरकार के अनुसार मुम्बई की दो अलग अलग घटनाओं के संबंध में पुलिस द्वारा श्री अलरिच सचूल्ज के विरुद्ध अगस्त, 1979 और फरवरी, 1980 में क्रमशः दो मामले दर्ज किये गये। ये अभी न्यायालय में विचारण के लिये लम्बित हैं।

12 hrs.

RE: MOTION FOR ADJOURNMENT

श्री मनी राम बागड़ी (हिसार) : अध्यक्ष महोदय नियम 376 के अन्तर्गत मेरा व्यवस्था का प्रश्न है। आप 184 पेज देखें। 1, 2 और 3 के आधार पर मैं यह व्यवस्था का प्रश्न रखना चाहता हूँ 4, 5, 6, और 7 के आधार पर नहीं। पेज 34 आप निकालें। मेरा यह व्यवस्था का प्रश्न काम रोकों प्रस्ताव के बारे में है। चार व्यक्तियों न भूख से तंग आ कर आत्महत्या कर ली है। झांसी के अन्दर शहर झली ने

अध्यक्ष महोदय : मैंने इसको डिसएलाउ कर दिया है।

श्री मनी राम बागड़ी : लोक सभा किस बात के लिये है। मेरा व्यवस्था का प्रश्न इस कायदे के तहत है कि भूख से तंग आ कर शहर झली ने अपनी 4, 5 और 9 वर्ष की बच्चियों के साथ आत्महत्या

अध्यक्ष महोदय : इसको मैंने डिसएलाउ कर दिया है।

श्री मनी राम बागड़ी : यही मैं पूछ रहा हूँ कि भूखमरी के सवाल से कोई दूसरा भी बड़ा सवाल हो सकता है।

अध्यक्ष महोदय : और कोई सवाल है ? इसको मैंने डिसएलाउ कर दिया है। कोई और बात हो तो बताइये।

श्री मनी राम बागड़ी : दूसरा प्रश्न मैंने आपको 222 के अन्तर्गत दिया था।

12 hrs.

RE. QUESTION OF PRIVILEGE
AGAINST ALL INDIA RADIO

MR. SPEAKER: On 21st July, 1980 Shri Mani Ram Bagri gave notice of a question of privilege against the all India Radio for not broadcasting the announcement made by the Speaker in the House on 17 July 1980 while disallowing notices of adjournment motion on the subject of reported rape of a woman by certain policemen of Dabawali Police Station, Sirla District in Haryana and her subsequent demise. While disallowing the notices of the adjournment motion on the subject given by Sarvashri Mani Ram Bagri, K. K. Goyal, Satish Agarwal, Jaipal Singh Kashyap, Chandra Pal Shailani and Ram Vilas Paswan, I had made certain observations regarding the concern of the House about such incidents.

The Ministry of Information and Broadcasting in their comments have stated that the news regarding disallowance of the adjournment motion had been briefly mentioned by All India Radio in their English news bulletin broadcast at 4 P.M. and also in 'Parliament Today' and Sansad Samiksha'.

I have no doubt that All India Radio and other official media would take due note of the observations made from the Chair, particularly those which show concern of the House.

श्री मनोराम बागडी (:हिसार): महोदय, यह सदन का सवाल है। सदन ने जो सद्भावना मरने वाले के प्रति आपके माध्यम से व्यक्त की: अध्यक्ष महोदय ने: यही तो कहा है।

RE: CERTAIN REMARKS MADE BY THE MINISTER OF ENERGY AND COAL ABOUT THE GOVERNMENT OF WEST BENGAL

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I wrote to you about certain actions you have taken and observations you made about yesterday as reported and also by the Chairman, Mr. Patil. What has been expunged. Let say, you cannot do it....**

MR. SPEAKER : No please. Not allowed. Not allowed.

SHRI JYOTIRMOY BOSU: It is a very important issue on expunging what has been said. There are rules on this, Rule 380....

MR. SPEAKER: You give it to me in writing. No, no.

SHRI JYOTIRMOY BOSU: I have given to you in writing. You cannot expung.

MR. SPEAKER: Order please. I know what I can do. There are rules and there are guidelines for me. I have to follow them. You can come and discuss with me. What I have done, I have got right.

No please, not allowed.

(*Interruption*)**

MR. SPEAKER: If there is anything more I can allow. Is there any other point of order?

SHRI JYOTIRMOY BOSU: My privilege motion against Mr. A.B.A. Ghani Khan Chaudhury, that he has deliberately told** on the floor of the House....

MR. SPEAKER: You cannot tell that. Order please..

PROF. P.J. KURIEN (Mavelikara): You listen to only those who are shouting...who have lung-power.

MR. SPEAKER: I am coming to You. Let me make an announcement. Why are you in such a great hurry? Please do not ride in the Rajdhani Express like that.

I have to make an announcement.

I have received a letter dated 16th July, 1980, from Shri Jyoti Basu, Chief Minister of West Bengal, regarding certain remarks made by Shri A.B.A. Ghani Khan Chaudhuri, Minister of Energy and Coal in Lok Sabha on 9th July, 1980, about the Government of West Bengal. I also received a letter dated 19th July, 1980 from Shri Somnath Chatterjee and others requesting that the contents of the letter of the Chief Minister of West Bengal may be disclosed in the House and copies of the same be circulated to the members.

I have forwarded both the letters to the Minister of Energy and Coal and the Prime Minister for comments.

I may, however, state that it is not the normal practice of this House that such letters be brought before the House or circulated.

I have also received notice of a motion under Rule 184, regarding constitution of a Parliamentary Committee to go into the propriety of issue of coal permits by the Minister of Energy and Coal to certain parties in West Bengal. This matter figured in the House also some days ago. The Minister of Energy and Coal gave